BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, DELHI

ORIGINAL APPLICATION NO. 1139/2024

In the matter of: -

Jagveer Singh Applicant

Versus

State of Uttar Pradesh Respondent

Index

Sr. No.	Particulars	Page no.
1.	**Report** in the matter of O.A No. 1139/2024 Jagveer Singh Vs. State of Uttar Pradesh in compliance to Hon'ble NGT order dated 19.11.2024.	
2.	**Annexure- 1** A copy of Hon'ble NGT order dated 19.11.2024, in O.A No.1139/2024.	
3.	**Annexure- 2** A copy of GST Registration Certificate	
4.	**Annexure-3** A copy of Project Proponent applied dated 17.11.2024 for retail outlet of HPCL.	
5.	**Annexure-4&5** A copy of Selection Letter and Letter of Intent (LOI) dated 26.02.2019 & 30.03.2019 issued by HPCL.	
6.	**Annexure-6** A copy of letter dated 01.04.2023 issued by office of District Magistrate, Bulandsehar.	
7.	**Annexure-7** A copy of Consent to Establish for new unit dated 23.10.2019 issued by UPPCB.	
8.	**Annexure-8** A copy of PESO certificate dated 06.04.2023 issued by HPCL.	
9.	**Annexure-9** A copy of Fire Safety Certificate dated 12.12.2023 issued by Fire Department.	
10.	**Annexure-10** A copy of Office Memorandum of CPCB dated 29.01.2021.	
11.	**Annexure-11** A copy of report of Lekhpal.	
12.	**Annexure-12** A copy of latest Judgement PIL No. 2368 of 2023.	

Filed by Adv. Rajkumar
On behalf of Central Pollution Control Board

Place: Delhi
Dated:19.12.2024

Report in reference to Hon'ble NGT order in the matter of Original Application No. 1139/2024, Jagveer Singh Versus State of Uttar Pradesh

1. Hon'ble NGT vide its order dated 19.11.2024 in Original Application No. 1139/2024, Jagveer Singh Versus State of Uttar Pradesh directed to visit the site, collect relevant information, interact with complainant as well as Project Proponent and other stakeholders and submit a factual report. The operative part of the order is as follows: -

> *"3. In our view, before taking any further action in the matter, we find it appropriate to verify the facts and for this purpose, we constitute a joint Committee comprising District Magistrate, Bulandshahr; Uttar Pradesh Pollution Control Board (hereinafter referred to as "UPPCB") and CPCB.*
>
> *4. CPCB shall be the nodal agency for coordination and compliance.*
>
> *5. The above Committee shall visit the site, collect relevant information, interact with complainant as well as Project Proponent and other stakeholders and submit a factual report within one month.*
>
> *6. List on 20.12.2024. "*

Copy of reference NGT order is annexed as **Annexure-1**.

2. In compliance of reference NGT order, following members were nominated from the concern departments:

   2.1. Sh. Runa Oraon, Scientist-E, Central Pollution Control Board, Lucknow

   2.2. Sh. Deepak Kumar Pal, Sub-Divisional Magistrate, Shikarpur, Bulandshahr

   2.3. Sh. Geetesh Chandra, Scientific Officer, UPPCB, Bulandshahr

3. The visit of the site was carried out on 06.12.2024 by the joint committee to verify the factual status. During visit, following officials were also present to assist the committee:

   3.1. Sh. Akshay Dahiya, Nayab Tehsildar, Shikarpur

   3.2. Sh. Rahul, Lekhpal

   3.3. Sh. Ravi, Lekpal

4. During the visit, the committee also interacted with the applicant (Jagveer Singh) over phone. The applicant informed that he is out of station and unable to be present on site. The project proponent (Owner-Sh. Manish Kumar) was also present during visit. Copy of GST certificate of the owner is annexed as **Annexure-2**.

5. Salient observations as per Hon'ble NGT order based on field visit and record provided by concern is as below:

   5.1. The project (Hamara Pump Shree Sai Filling Station) is located on Khasra No. 923, Village-Pahasu (Pahasu-Shikarpur Road), Khurja, Bulandshahr, UP. The project is having area of 1296.504 sq. mt.

   5.2. Chronology for installation of the project is as below:

5.2.1. Hindustan Petroleum Corporation Limited (HPCL) advertised for retail outlet (petrol pump) dealership in Pahasu -Shikarpur Road on 11.10.2014 and 13.10.2014.

5.2.2. The Project Proponent (PP) has applied for the retail outlet on 17.11.2014. (**Annexure-3**)

5.2.3. Selection letter and Letter of Intent (LOI) was issued to the PP by HPCL on 26.02.2019 & 30.03.2019. (**Annexure-4 & 5**)

5.2.4. District Magistrate, Bulandshahr has issued No Objection Certificate (NOC) to HPCL on 01.04.2023 for storage of petroleum products at Khasra No. 923, Village-Pahasu (Pahasu-Shikarpur Road), Khurja, Bulandshahr, UP under Petroleum Rules,2002 considering reports from all concerned departments. (**Annexure-6**)

5.2.5. UPPCB has issued Consent to Establish (CTE) to the project on 23.10.2019. (**Annexure-7**)

5.2.6. PESO certificate was issued to HPCL on 06.04.2023, which was valid upto 31.12.2026. (**Annexure-8**)

5.2.7. Fire Safety Certificate was issued to the project on 12.12.2023, which was valid from 17.12.2023 to 16.12.2026. (**Annexure-9**)

5.2.8. It was informed by the PP, construction work of the retail outlet was started on April, 2023 and operation of retail outlet started on February,2024.

5.3. Retails outlet has two tanks with capacity 22 KL and 35 KL for storage of Petroleum products.

5.4. The PP has installed 02 dispensing machines with 08 nozzles. Each machine equipped with 04 nozzles (02 nozzles for petrol and 02 nozzles for diesel).

5.5. As per CPCB Office memorandum no. B-13011/1/2020-21/AQM, dated 29.01.2021 (**Annexure-10**), sitting criteria of retails outlets as per CPCB guidelines are applicable to the Project.

5.6. During visit, distance of Hospitals, residential area, River, cremation ground etc. from fill point/dispensing units/vent pipe of retail outlet was measured by the revenue department (lekhpal). Report of Lekhpal is annexed as **Annexure-11.** As per lekhpal report, cremation ground is 57.80 m, River Kali East is 115.20 m(from bank of river), Hospitals {two hospitals in the name of Nav Durga Hospital (06 beded) and Global Eye Care Centre (non-beded)} are 62.50 m and 93 m respectively. Residential houses (under construction) were observed 51.5 m away from the project. It is informed by the Executive Officer, Nagar Palika Parishad, Bulandshahar that no local bylaws are available to define residential area of Village-Pahasu. It is evident that presently sitting criteria of 50 m is meeting by the project as per CPCB guideline.

5.7. It is also informed by the PP, Public Interest Litigation (PIL) No. 2368 of 2023 Punit Sharma Vs State of UP and Ors. is also filed for siting criteria of the project on 04.10.2023 and it is pending before the Hon'ble High Court, Allahabad. Copy of the PIL was not available with the PP. Copy of latest judgement of the PIL is annexed as **Annexure-12**.

6. Concluding Remarks/Recommendations:

6.1. It is evident from the above field observations& information provided by the project proponent and concern department; the permission for installation of retail outlet is granted by the district administration and other departments considering prevailing rules. The project is presently also meeting the siting criteria as per CPCB guidelines.

6.2. The Committee would like to inform that the matter is also sub judice before the Hon'ble High Court of Allahabad.

7. Inspection Team:

1.	Sh. Runa Oraon, Scientist-E, Central Pollution Control Board, Lucknow	Runa 18/12/2024
2.	Sh. Deepak Kumar Pal, Sub-Divisional Magistrate, Shikarpur, Bulandshahr	18/12/2024
3.	Sh. Geetesh Chandra, Scientific Officer, UPPCB, Bulandshahr	Geetesh

Item No. 01 Court No. 2

BEFORE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

Original Application No. 1139/2024

Jagveer Singh Applicant

Versus

State of UP Respondent

Date of hearing: 19.11.2024

CORAM: HON'BLE MR. JUSTICE SUDHIR AGARWAL JUDICIAL MEMBER
HON'BLE DR. AFROZ AHMAD, EXPERT MEMBER

Applicant: None

ORDER

1. Letter petition dated 06.02.2024 of Jagveer s/o Sonpal r/o Village Ahmadbaj, PS Pahasu, District Bulandshahr has been registered as Original Application (hereinafter referred to as '**OA**') under Section 14 and 15 of National Green Tribunal Act, 2010 (hereinafter referred to as '**NGT Act, 2010'**) in exercise of *suo-moto* jurisdiction in view of law laid down by Supreme Court in *"Municipal Corporation of Greater Mumbai vs. Ankita Sinha & Ors." reported in 2021 SCC Online SC 897.*

2. Complainant has said that petrol pump is being established at Khasra No. 923, Pahasu town in violation of siting criteria laid down by Central Pollution Control Board (hereinafter referred to as "**CPCB**") in as much as there is a cremation ground just at 50 mtrs. from the site, Kali river at 75 mtrs., three hospitals at 20 mtrs. and even residential area/abadi about 100 mtrs.

3. In our view, before taking any further action in the matter, we find it appropriate to verify the facts and for this purpose, we constitute a joint

Committee comprising District Magistrate, Bulandshahr; Uttar Pradesh Pollution Control Board (hereinafter referred to as "**UPPCB**") and CPCB.

4. CPCB shall be the nodal agency for coordination and compliance.

5. The above Committee shall visit the site, collect relevant information, interact with complainant as well as Project Proponent and other stakeholders and submit a factual report within one month.

6. List on 20.12.2024.

Sudhir Agarwal, JM

Dr. Afroz Ahmad, EM

November 19, 2024
Original Application No. 1139/2024
SN

Annx-2

Annexure 2

Government of India

Form GST REG-06

[See Rule 10(1)]

Registration Certificate

Registration Number : 09EKNPK3719P1ZA

1.	Legal Name	MANISH KUMAR				
2.	Trade Name, if any	M/S HAMARA PUMP SHREE SAI FILLING STATION				
3.	Additional trade names, if any					
4.	Constitution of Business	Proprietorship				
5.	Address of Principal Place of Business	0, SHIKARPUR, SHIKARPUR PAHASU, PAHASU, Pahasu Bulandshahr, Uttar Pradesh, 203396				
6.	Date of Liability	06/06/2023				
7.	Period of Validity	From	06/06/2023	To	Not Applicable	
8.	Type of Registration	Regular				
9.	Particulars of Approving	Uttar Pradesh				

Signature

Signature Not Verified
Digitally signed by DS GOODS AND SERVICES TAX NETWORK 07
Date: 2023.06.28 13:46:20 IST

Name	RAHUL KUMAR RAI
Designation	Assistant Commissioner
Jurisdictional Office	Bulandshahar Sector-4
Date of issue of Certificate	28/06/2023

Note: The registration certificate is required to be prominently displayed at all places of business in the State.

This is a system generated digitally signed Registration Certificate issued based on the approval of application granted on 28/06/2023 by the jurisdictional authority.

Annexure 3

अनुलग्नक- जे Annexure - J

हिन्दुस्तान पेट्रोलियम कॉर्पोरेशन लिमिटेड

वेदव्यास पुरी, परतापुर इण्डस्ट्रियल एरिया, मेरठ - 250002

हस्त-सुपुर्दगी से प्राप्त आवेदन-पत्रों की पावती

120

संदर्भ Ref: ~~मेरठ~~/2014/ BYHAND दिनांक Date: 17/11/2014

श्री/ ~~श्रीमती~~/ ~~कुमारी~~ मनीष कुमार

से दिनांक 17/11/2014 को एक सीलबंद लिफाफा जिसमें क्र मां क २५० पद्मसुसे शिकारपुर रोड पर, खुर्जा - ~~ग~~ ताली रोड (एसएच -63) के इन्टर सेक्शनसे २ कि मी तक स्थान के लिए ~~रिटेल~~आउटलेट डीलरशिप हेतु आवेदन-पत्र लिखा है, हस्तसुपुर्दगी द्वारा प्राप्त हुआ।

सीलबंद लिफाफे में मौजूद कागजातों के सत्यापन किये बिना यह पावती दी जा रही है।

We acknowledge receipt of a sealed envelope super scribed 'Application for RO dealership for Location_____' from Shri / Smt / Kum. _____ by hand delivery on _____.

This acknowledgement is issued without verification of contents.

हस्ताक्षर:
कृते मुख्य क्षेत्रीय प्रबन्धक

Signature:
For Chief Regional Manager

GSTIN : 09AAACH1118B1ZA

CIN No.: L23201MH1952GOI008858

हिन्दुस्तान पेट्रोलियम कॉर्पोरेशन लिमिटेड

(भारत सरकार का उपक्रम) रजिस्टर्ड ऑफिस : 17, जमशेदजी टाटा रोड, मुंबई - 400 020

HINDUSTAN PETROLEUM CORPORATION LIMITED

(A GOVERNMENT OF INDIA ENTERPRISE) REGISTERED OFFICE : 17, JAMSHEDJI TATA ROAD, MUMBAI-400 020

85/4, इस्पात भवन, तृतीय मंजिल, संजय प्लेस, आगरा-282002 (उ.प्र.) फोन: 0562-2523076 फैक्स : 0562-2523024

85/4, Ispat Bhawan, 3rd Floor, Sanjay Place, Agra-282002 (U.P.) Ph.: 0562-2523076 Fax : 0562-2523024

Regd AD / Speed Post

Ref: No. ARR/AK/DS/250

Date- 26.02.2019

To,
Shri Manish Kumar
S/o Shri Ramesh Chand,
Village - Hajipur Bhataula,
Post Office - Mundakheda,
District - Bulandshahar – 203131

Dear Sir,

SUB: DECLARATION OF RESULT

Name of Location: **ON PAHASU TO SHIKARPUR ROAD WITHIN 2 KMS FROM INTERSECTION WITH KHURJA - CHATARI ROAD (SH-63)**, Category: **SC**, Name of District: **BULANDSHAHR.**

We are pleased to inform you that, you have been declared as selected for the above mentioned location.

This is only a preliminary intimation towards your selection for Retail Outlet dealership. However, the award of the dealership is subject to compliance of terms and conditions of the Corporation in this regard.

Thanking You,

Yours faithfully

Rakesh Gupta
Deputy General Manager

09AAACH1118B1ZA

14

CIN No.: L23201MH1952GOI008858

हिन्दुस्तान पेट्रोलियम कॉर्पोरेशन लिमिटेड
(भारत सरकार का उपक्रम) रजिस्टर्ड ऑफिस : 17, जमशेदजी टाटा रोड, मुंबई - 400 020
HINDUSTAN PETROLEUM CORPORATION LIMITED
(A GOVERNMENT OF INDIA ENTERPRISE) REGISTERED OFFICE : 17, JAMSHEDJI TATA ROAD, MUMBAI-400 020

85/4, इस्पात भवन, तृतीय मंजिल, संजय प्लेस, आगरा-282002 (उ.प्र.) फोन: 0562-2523076 फैक्स : 0562-2523024
85/4, Ispat Bhawan, 3rd Floor, Sanjay Place, Agra-282002 (U.P.) Ph.: 0562-2523076 Fax : 0562-2523024

Ref: ARR/AK/LOI/250

Date: 30.03.2019

To
Shri Manish Kumar
S/o Shri Ramesh Chand,
Village - Hajipur Bhataula,
Post Office - Mundakheda,
District - Bulandshahar – 203131

Dear Sir,

Sub: Proposed MS/HSD Retail Outlet Dealership at Location: ON PAHASU TO SHIKARPUR ROAD WITHIN 2 KMS FROM INTERSECTION WITH KHURJA - CHATARI ROAD (SH-63), District Bulandshahr, State UP, Category: SC.

We refer to our advertisement dated 11.10.2014 & 13.10.2014 and your application form No. 250/1 for the award of MS/HSD Retail Outlet dealership at the above location.

Please be informed that by this Letter of Intent, we propose to offer you a Retail outlet dealership of Hindustan Petroleum Corporation Limited at the above location on the following terms & conditions:-

1. You have offered a suitable piece of land admeasuring 36 meters (frontage) X 36 meters (depth) at Khasra No. / Gata No. 923, Village Pahasu, Pargana Pahasu, Tehsil Shikarpur, Distt Bulandshahr as indicated by you in the application for the development of the subject Retail Outlet. You have to make available this land within 2 months from the date of this letter failing which this offer is liable to be withdrawn. (For Group 1)

2. As and when advised by the Corporation, the site offered by you would be duly developed up to the road level by cutting/filling (as applicable), with good earth/murrum, layer-wise compacted as per standard engineering practices. You shall also construct necessary retaining wall and compound wall of 1.5 meters height, designed as per site conditions as per approval of Corporation as committed under Clause 12 (e) of affidavit submitted by you along with application. Subsequently, the land would be required to be transferred on lease for a minimum period of 30 years with renewable option at rentals mutually agreed upon / sold to Hindustan Petroleum Corporation Limited. Kindly note that in case the site as offered by you for leasing/sale to Hindustan Petroleum Corporation Limited for putting up the Retail Outlet is not made available for lease/purchase as per the advice of the Corporation, this Letter Of Intent will be withdrawn without any further notice. However, there is no commitment from Hindustan Petroleum Corporation Limited, for taking the said land from you.

3. Hindustan Petroleum Corporation Limited will develop the retail outlet at the above location ON PAHASU TO SHIKARPUR ROAD WITHIN 2 KMS FROM INTERSECTION WITH KHURJA - CHATARI ROAD (SH-63), Distt Bulandshahr on the said site to be taken on lease by Hindustan Petroleum Corporation Limited with appropriate structures, storage tanks and pumps.

   Additional facilities (site specific) may also be developed by Hindustan Petroleum Corporation Limited on its sole discretion such as Canopy, Service Station or any other facility as may be decided by Hindustan Petroleum Corporation Limited from time to time.

4. For the facilities that may be provided by the Corporation as aforesaid, we will recover from you license fee as may be decided by the Corporation and applicable to you from time to time. At present, the license fee recoverable is Rs.472.77/ -KL for MS and Rs.393.97/ -KL for HSD.

5. The corporation will not be held liable for any loss or damage on account of delay that may be caused in providing you the facilities mentioned above, whatever may be the cause of the failure or delay.

6. You will provide at the retail outlet other mandatory facilities to be specified by M/s Hindustan Petroleum Corporation Limited.

7. For enabling you to operate the dealership, Working capital, as may be determined by the Corporation at it's sole discretion to be utilized only for the purpose of taking delivery of MS/HSD/Lubes from the Corporation to maintain supply.

   The above working capital will carry interest, which at present is @ 11% per annum payable monthly from the date of disbursement of the working capital by the Corporation.

   The aforesaid working capital along with the interest mentioned above, will be repayable by you in 100 equal monthly installments commencing from the 13th month of commissioning of the dealership.

8. You shall not induct any partner(s) in case of individual (s) nor make any changes in the constitution of the partners as existing at the time of application, except your spouse as per terms and conditions of the Hindustan Petroleum Corporation Limited, and shall give an undertaking to this effect.

9. It will always be a basic condition for the award of MS / HSD retail outlet dealership that you shall be paying attention towards day to day working of the dealership by personally managing the affairs of the dealership you will give us a written undertaking to this effect and shall not assign or part with the same to any other person (s).

You will not be eligible for taking up any employment. If you are already employed you will have to resign from the employment and produce the letter of acceptance of resignation by the employer before the issuance of Letter of Appointment by the Oil Company.

10. As agreed, you will be initiating necessary action towards enabling registration of site where the Retail Outlet is planned. You will also assist us in getting the requisite NOC from appropriate Authorities.

11. You will deposit with us a Demand Draft for Rs. 50,000/- (fifty thousand) drawn on any scheduled bank in favour of Hindustan Petroleum Corporation Limited payable at Agra towards security Deposit at the time of issuance of appointment letter after compliance of all the requirements of LOI. Kindly note that the Security deposit will not carry any interest and is refundable at the time of expiry of agreement between you and the Corporation. However, if such expiry of agreement is consequent to proven adulteration/malpractice at the dealership, this amount will be forfeited. Moreover, this Corporation reserves its right to adjust this amount towards any dues to it.

12. You will be notified by the corporation, in writing, after the facilities mentioned above are made available and are ready for commissioning the dealership. Immediately on receipt of the above notice from the corporation, you shall obtain each and every license necessary for operating your dealership as may be required under any central / state govt. / municipal or local authorities for the time being in force.

13. If we find that the progress made by you towards the above is not to our satisfaction, this offer is liable to be withdrawn.

14. Please note that you are required to fulfill the conditions with regard to inducting Spouse as Co-owner in the dealership before issuance of Letter of Appointment.

15. This letter of intent will stand automatically withdrawn and cancelled on the happening of any of the following events:-

    a) In case you or your close relatives like spouse, unmarried son(s) and unmarried daughter(s) receive anytime or have received a letter of intent for any other dealership or distributorship from our company or any other oil company either in your individual capacity or in partnership with any other individual(s).

    b) If it is found that you have suppressed and / or misrepresented any material facts in your application.

    c) In case you are found to be convicted for any criminal / economic offence involving moral turpitude.

    d) In the event of death if you are an individual/partner.

16. In case you are not able to provide the developed land within the specified time or fail to fulfill of terms & conditions of LOI or withdraw for any reason, then LOI can be withdrawn and selection cancelled.

17. This letter is merely a letter of intent and is not to be construed as a 'firm offer' of dealership to you. The dealership will be allotted to you on your complying with the terms and conditions spell out herein above by issuance of appointment letter along with signing of our standard dealership agreement between you and us.

Should you require any further details / guidelines, please get in touch with our office at the address mentioned below:

Hindustan Petroleum Corporation Limited
85/4, 3rd Floor, Ispat Bhawan,
Sanjay Place, Agra 282002

Please acknowledge receipt of this letter.

Thanking you.

Yours faithfully

Rakesh Gupta
Deputy General Manager &
Duly Constituted Attorney

Annexure 6

कार्यालय जिला मजिस्ट्रेट, बुलन्दशहर

पत्रांक : 1709/प्रधान सहायक–शस्त्र दिनांक : 01/04/2023

अनापत्ति प्रमाण–पत्र

उप महाप्रबन्धक–रिटेल,
हिन्दुस्तान पेट्रोलियम कॉरपोरेशन लिमिटेड(भारत सरकार का उपक्रम),
85/4, इस्पात भवन, तृतीय मंजिल, संजय प्लेस, आगरा–282 002, उ0प्र0

आपके द्वारा दिनांक 07–05–2019 को इस कार्यालय में प्रस्तुत आवेदन संख्या आगरा/आरजी/अना0/पहासू/19–20/250 के संदर्भ में पेट्रोलियम नियम, 2002 के अनुसरण में, पेट्रोलियम नियम, 2002 के अधीन मैसर्स हिन्दुस्तान पेट्रोलियम कॉरपोरेशन लिमिटेड (भारत सरकार का उपक्रम), 85/4, इस्पात भवन, तृतीय मंजिल, संजय प्लेस, आगरा–282 002, उ0प्र0 को, आपके द्वारा श्री मनीष कुमार पुत्र श्री रमेशचन्द, निवासी ग्राम हाजीपुर भटौला, तहसील व जनपद बुलन्दशहर, जो आपके द्वारा निर्गत पत्रांक एआरआर/एके/एलओआई/250 दिनांक 30–03–2019 के अनुसार नवीन रिटेल आउटलेट के लिए अधिकृत डीलर हैं, को उनके द्वारा श्री सुशील कुमार सिंह पुत्र श्री भाग सिंह, निवासी ग्राम बराल, तहसील व जनपद बुलन्दशहर से पंजीकृत लीज डीड दिनांक 21–07–2018 के द्वारा 30 वर्ष की अवधि के लिए किराये पर लिया हुआ है, के परिसर भूमि गाटा संख्या 923 स्थित ग्राम–पहासू (पहासू–शिकारपुर रोड) (ओ.डी.आर.–एल.एस.एच.) (कि0मी0 स्टोन नं0 01, सी0एच0–00.775), तहसील–शिकारपुर, थाना–पहासू, जनपद–बुलन्दशहर, राज्य–उत्तर प्रदेश में जैसा कि साइट प्लान में दिखाया गया है, जो यहां सम्यक् रूप से पृष्ठांकित और सलग्न है, में पेट्रोलियम उत्पादों के भण्डारण के लिए अनुज्ञप्ति प्रदान करने पर कोई आपत्ति नहीं है।

1. इस अनापत्ति प्रमाण–पत्र को जारी करते समय निम्नलिखित विशिष्टियों पर विचार किया गया है, अर्थात्:–

(क) पेट्रोलियम उत्पादों के भण्डारण के लिए इन नियमों के अधीन परिसर का विकास करने के लिए भू–स्वामी या पट्टेदार से प्राधिकार सहित आवेदक द्वारा स्थल पर विधिमान्य कब्जा;

(ख) लोक, विशेष रूप से ऑफ–साइट जैसी सुविधाओं, विद्यालयों, अस्पतालों या सार्वजनिक सभा के आस–पास स्थित स्थलों और उपशमन उपाय, यदि कोई हों, प्रदान किये गये हैं;

(ग) यातायात घनत्व और यातायात पर प्रभाव;

(घ) स्थानीय या क्षेत्र विकास योजना के अनुरूप प्रस्ताव;

(ङ) आपातकालीन मामलों में आग लगने पर स्थल तक पहुंच और आपातकालीन मामलों से निपटने के लिए अग्निशमन सेवाओं की तैयारी;

(च) उद्देश्य की वास्तविकता;

(छ) **सार्वजनिक सुरक्षा एवं प्रशासनिक व्यवस्था से सबंधित बिन्दु :**

(1) वरिष्ठ पुलिस अधीक्षक बुलन्दशहर द्वारा थाना प्रभारी पहासू, क्षेत्राधिकारी खुर्जा, प्रभारी डी.सी.आर.बी. एवं अपर पुलिस अधीक्षक ग्रामीण बुलन्दशहर से जांच कराकर अपने पत्रांक आर–एसएसपी–06/2022 दिनांक 06–11–2022 के द्वारा संस्तुति सहित आख्या आवश्यक कार्यवाही हेतु प्रेषित की है, जिसके अनुसार भूमि गाटा संख्या 923 स्थित ग्राम–पहासू (पहासू–शिकारपुर रोड) (ओ.डी.आर.–एल.एच.एस.) (कि.मी. स्टोन नं0 01, सी.एच.–00.775), तहसील–शिकारपुर, थाना–पहासू, जनपद–बुलन्दशहर में नवीन पेट्रोल पम्प (रिटेल आउटलेट) की स्थापना हेतु अनापत्ति प्रमाण–पत्र जारी किये जाने की संस्तुति की है। साइट प्लान पुलिस उपनिरीक्षक थाना पहासू द्वारा हस्ताक्षरित है।

(2) उपजिलाधिकारी शिकारपुर द्वारा तहसीलदार से जांच कराने के उपरान्त अपने पत्रांक 2239/एसटी–एसडीएम दिनांक 23–10–2019 के द्वारा संस्तुति सहित आख्या प्रेषित की है, जिसके अनुसार गाटा संख्या 923 स्थित ग्राम पहासू व शिकारपुर से पहासू रोड के मध्य कोई गाटा संख्या नहीं है, गाटा सं0 923 खुर्जा से छतारी रोड से 800 मीटर लगभग व नदी के पुल से लगभग 150 मीटर दूरी पर स्थित है, गाटा सं0 923 आबादी से हटकर स्थित है, गाटा सं0 923 में बिजली लाइन ऊपर से स्थित नहीं है, रिटेल आउटलेट की प्रस्तावित भूमि संक्रमणीय भूमिधरी है तथा उसमें ग्राम समाज का नम्बर नहीं है। साइट प्लान उपजिलाधिकारी शिकारपुर द्वारा हस्ताक्षरित है।

(3) जिला पूर्ति अधिकारी, बुलन्दशहर द्वारा पूर्ति निरीक्षक तहसील शिकारपुर से प्रस्तावित स्थल की भौतिक जांच कराने के उपरान्त अपने पत्रांक 21/जि0पू0अ0/पे0उ0(डीजल)/2023 दिनांक 09–01–2023 के द्वारा

प्रभा[illegible] (शस्त्र)
बुलन्दशहर।

आख्या प्रेषित करते हुए उल्लेख किया है कि विभागीय तौर पर अनापत्ति प्रमाण–पत्र जारी किये जाने पर कोई आपत्ति नहीं है। साइट प्लान पूर्ति निरीक्षक शिकारपुर द्वारा सत्यापित है।

(4) मुख्य अग्निशमन अधिकारी बुलन्दशहर ने प्रस्तावित स्थल का अग्निशमन अधिकारी सिकन्द्राबाद से निरीक्षण कराने के उपरान्त अपने पत्रांक प–13/फा0स0/बु0शहर/2019 दिनांक 22–08–2019 के द्वारा निम्न बिन्दुओं पर आख्या प्रेषित की है :

01. प्रस्तावित स्थल पर अग्निशमन वाहन सुगमता पूर्वक आवागमन कर सकते हैं।
02. प्रस्तावित स्थल के ऊपर से वर्तमान में कोई भी हाईटेंशन लाइन नहीं गुजर रही है।

प्रस्तावित व्यवस्था एवं अग्निशमन प्रणाली

1. सम्पूर्ण विद्युत व्यवस्था आई0एस0–1646:2015 के मानकों के अनुरूप किया जाये तथा विद्युत वायरिंग में एम0सी0बी0/ई0एल0सी0बी0 का प्रयोग किया जाये।
2. टैंक के लिए अलग–अलग वेन्ट पाईप का प्राविधान किया जाये, जो आपस में जुड़ी नहीं होनी चाहिए एवं उसके चारों तरफ 04 मी0 में कोई निर्माण कार्य नहीं होना चाहिए।
3. वेन्ट पाइप पेट्रोलियम नियम, 2007 के मानक के अनुरूप होना चाहिए।
4. टैंक में तेल भरते समय टैंक, डिस्पेन्सर व लारी के पास खुली आग का प्रयोग करना वर्जित है।
5. लारी से टैंक में तेल भरते समय उचित अर्थिंग होना अति आवश्यक है।
6. स्टोरेज टैंक के पास फायर बकेट न्यूनतम 09 ली0 क्षमता के बालू से भरी हुई 12 अदद स्टैण्ड पर रखी जाये।
7. प्रत्येक डिस्पेंसर के पास आई0एस0 मार्का फोम टाइप फायर एक्सटिंग्यूशर 2–2 अदद क्षमता 09 ली0 एवं आई.एस. मार्का ए.बी.सी. टाइप फायर एक्सटिंग्यूशर 2–2 अदद क्षमता 09 किग्रा0 के रखे जायें, समस्त अग्निशमन उपकरण सदैव क्रियाशील दशा में रखा जाना अनिवार्य होगा एवं उनका रख–रखाव नियमानुसार किया जाना आवश्यक होगा।
8. डीजल जनरेटर सेट के पास आई0एस0 मार्का ए.बी.सी. टाइप फायर एक्सटिंग्यूशर 02–02 अदद क्षमता 09 किग्रा0 के रखे जायें और डी.जी. स्टैक की ऊंचाई नियमानुसार होनी चाहिए एवं टैंक के वेन्ट से उचित दूरी होनी चाहिए।
9. सम्पूर्ण परिसर की अग्निसुरक्षा हेतु क्षमता 50 के0जी0 के ए0बी0सी0 टाइप फायर एक्सटिंग्यूशर (ट्राली माउन्टेड) 02 अदद कार्यशील दशा में रखा जाना आवश्यक होगा।
10. लाइसेंस एरिया में जंक्शन बाक्स के साथ सभी लाइटें फ्लेम प्रूफ होनी चाहिए।
11. प्रत्येक डिस्पेन्सर पर इमरजेन्सी स्टाप सिस्टम होना चाहिए।
12. आपरेटिंग प्रोसीजर के बोर्ड लगे होने चाहिए।
13. पेट्रोल पम्प पर धुम्रपान निषेध के बोर्ड लगे होने चाहिए।
14. आपातकालीन विभाग के टेलीफोन नम्बर का बोर्ड सार्वजनिक रूप से अंकित होना चाहिए।
    (अ) तेल भरवाने से पहले वाहन का इंजन बन्द कर दें।
    (ब) धुम्रपान न करें।

निम्नांकित का बोर्ड डिस्पेन्सर के पास लगायें :

क्या करें	क्या न करें
1. तेल भरवाने से पहले वाहन का इंजन बन्द रखें।	1. वाहन का इंजन तब तक स्टार्ट न करें जब तक वाहन के टैंक से नोजुल अलग न हो जायें।
2. मोबाइल फोन बन्द रखें।	2. धुम्रपान न करें।
3. सुनिश्चित कर लें कि डिस्पेन्सर के पास अग्निशमन यंत्र रखे हुए हैं।	3. खुली आग का प्रयोग न करें।
4. तेल रिसाव/आग की स्थिति में डिस्पेन्सर का इमरजेन्सी स्टाप बटन दबायें।	4. लारी से टैंक में तेल भरते समय वाहनों में तेल न भरें।

उपरोक्त ढांचागत सुरक्षा व्यवस्था एवं प्रस्तावित अग्निशमन व्यवस्था को दृष्टिगत रखते हुए पेट्रोलियम एक्ट,1934 व पेट्रालियम नियम,2002 एवं PESO विभाग द्वारा निर्गत आदेशों का अनुपालन किये जाने की शर्तों के अधीन उल्लिखित नियमों का कड़ाई से पालन किये जाने तथा सम्पूर्ण निर्माण हो जाने के उपरान्त उपयोग से पहले पुनः

निरीक्षण कराकर स्थायी अनापत्ति प्रमाण–पत्र प्राप्त किया जायेगा अन्यथा निर्गत प्रोविजनल हेतु आख्या स्वतः ही निरस्त समझी जायेगी तथा अन्त में उपरोक्त शर्तों के अनुसार हिन्दुस्तान पेट्रोलियम कॉरपोरेशन लिमिटेड के द्वारा भूमि गाटा संख्या 923 स्थित ग्राम–पहासू (पहासू शिकारपुर रोड) (ओ.डी.आर.–एल.एस.एच.) (कि.मी. स्टोन नं0 01, सी.एच.–00.775) तहसील–शिकारपुर, थाना–पहासू, जनपद–बुलन्दशहर में एच.एस.डी.(डीजल) व एम.एस.(पेट्रोल) के अण्डरग्राउन्ड भण्डारण क्षमता का एक नवीन रिटेल आउटलेट स्थापित किये जाने हेतु अग्नि सुरक्षा विषयक आख्या संस्तुति सहित प्रेषित की है। साइट प्लान मुख्य अग्निशमन अधिकारी बुलन्दशहर द्वारा अनुमोदित है।

(5) अधिशासी अभियन्ता, निर्माण खण्ड, लोक निर्माण विभाग, खुर्जा द्वारा मुख्य अभियन्ता, मेरठ क्षेत्र, लो0नि0वि0, मेरठ द्वारा अनापत्ति प्रमाण–पत्र प्रदान करने हेतु प्रदान की गई स्वीकृति के क्रम में अपने पत्रांक 1443/14सी दिनांक 23–07–2020 के द्वारा निम्नलिखित शर्तों के साथ अनापत्ति प्रमाण–पत्र निर्गत करते हुए साइट प्लान प्रमाणित किया गया है :–

1. मै0 हिन्दुस्तान पेट्रोलियम कॉरपोरेशन लिमिटेड (भारत सरकार का उपक्रम) द्वारा उत्तर प्रदेश रोड साइड लैण्ड कन्ट्रोल एक्ट के अन्तर्गत जनपद बुलन्दशहर में पहासू–शिकारपुर मार्ग (अन्य जिला मार्ग) के कि0मी0–01 चैनेज 0.775 में स्थित पहासू थाना पहासू, तहसील–शिकारपुर, जनपद–बुलन्दशहर में भूमि गाटा सं0 923 पर एक नवीन रिटेल आउटलेट मार्ग के बायी ओर सडक के मध्य से 55.00 फीट की दूरी के उपरान्त स्थापित किया जायेगा।
2. मै0 हिन्दुस्तान पेट्रोलियम कॉरपोरेशन लिमिटेड द्वारा प्रस्तावित पेट्रोल पम्प की स्थापना संलग्न एनेक्सर–1/2/3 में वर्णित शर्तों का पालन करते हुए करेगी। उनके द्वारा यदि अनेक्सर 1/2/3 में वर्णित कोई भी शर्तों का उल्लंघन किया जाता है तो यह अनुमति स्वतः निरस्त समझी जायेगी।
3. बफर स्ट्रिप का निर्माण आई.आर.सी. मानक के अनुसार कम से कम 3.00 मीटर चौड़ाई एवं 12 मीटर लम्बाई में होनी चाहिए।
4. रिटेल आउटलेट के पहुंच मार्ग में 150 एम.एम. जी.एस.बी., 250 डब्लू.एम.एम., 50 एम.एम. डी.बी.एम. व 30 एम.एम. बी.सी. का न्यूनतम पेवमेंट कम्पोजीशन होना चाहिए।
5. रिटेल आउटलेट के पहुंच मार्ग में स्लैब कलवर्ट बनायी जायेगी जिसमें लोहे की ग्रेटिंग की ओपनिंग होगी, ताकि रिटेल आउटलेट एवं पहुंच मार्गों पर आने वाला वर्षा का पानी पुलियों के द्वारा डिस्पोजल किया जा सके।
6. मार्ग की 300 मीटर की दूरी पर कोई अन्य रिटेल आउटलेट नहीं होना चाहिए।
7. रिटेल आउटलेट के प्लॉट का साइज 36 X 36 मीटर से कम नहीं होना चाहिए।
8. रिटेल आउटलेट पेंटेड एरिया का लेबिल सड़क के पेंटेड सतह के मध्य लेबिल से 0.30 मीटर नीचे होना चाहिए।
9. रिटेल आउटलेट एवं नाली का निर्माण मार्ग की स्थायी भूमि, आर.ओ.डब्लू. एवं बिल्डिंग लाइन के बाहर होना चाहिए तथा निर्माण सामग्री इसकी सीमा में एकत्रित न की जाये।
10. रिटेल आउटलेट स्थापित करने में शासन के पत्रांक 1882/23–12–19–1365/17टीसी दिनांक 04–12–2019 द्वारा जारी नियमावली, 2019 में दिये निर्देशों का पालन अनिवार्यतः किया जायेगा।
11. भूमि के स्वामित्व का सत्यापन राजस्व विभाग से होना चाहिए। इस संबंध में लोक निर्माण विभाग का कोई उत्तरदायित्व नहीं होगा।
12. यदि निर्माण स्थल भूमि पर न्यायालय में कोई वाद विचाराधीन है तो ऐसी दशा में अनापत्ति प्रमाण–पत्र स्वतः निरस्त समझा जायेगा।
13. मानचित्र में दर्शाये गये प्लान से निर्माण भिन्न होने की स्थिति में एवं उल्लिखित किन्हीं भी शर्तों का पालन न होने की स्थिति में अनापत्ति प्रमाण–पत्र स्वतः ही निरस्त समझा जायेगा। सड़क परिवहन एवं राज्य मार्ग मंत्रालय तथा लोक निर्माण विभाग के समस्त निर्देशों का पालन करना अनिवार्य होगा।
14. इस प्रकार की कोई भी स्थायी अथवा अस्थायी संरचना नहीं की जायेगी, जो सुलभ यातायात में बाधित हो अथवा दुर्घटना का कारण बने।
15. रिटेल आउटलेट के पहुंच मार्ग का रख–रखाव मै0 हिन्दुस्तान पेट्रोलियम कॉरपोरेशन लिमिटेड के डीलर द्वारा स्वयं के व्यय पर करना होगा।
16. पेट्रोल पम्प पर स्वच्छ पीने का पानी एवं टॉयलेट की व्यवस्था किया जाना अनिवार्य होगा।

प्रभारी अधिकारी (अस्त्र)

17. एनेक्सचर–3 के बिन्दु–4/14 में वर्णित शर्त के अनुसार एकमुश्त दो लाख रूपये अधिशासी अभियन्ता, निर्माण खण्ड, लो0नि0वि0, खुर्जा के खाते में पेट्रोल पम्प की स्थापना से पूर्व जमा करेगी। उपरोक्त धनराशि जमा किये बगैर कोई भी कार्य कराया जाना अवैध होगा।

(6) सचिव, खुर्जा विकास प्राधिकरण, खुर्जा द्वारा प्रेषित आख्या पत्रांक 2569/खु0वि0प्रा0/2022–23 दिनांक 25–01–2023 के अनुसार नियोजन अनुभाग की आख्या के अनुसार प्रश्नगत स्थल प्रस्तुत मानचित्र के अनुसार वर्तमान में खुर्जा विकास प्राधिकरण के विकास क्षेत्र के अन्तर्गत नहीं है। उक्त क्षेत्र को सम्मिलित किये जाने का प्रस्ताव शासन में विचाराधीन है। उक्त के संबंध में शासकीय अनुमोदन के उपरान्त निर्माण किये जाने की स्थिति में नियमानुसार प्राधिकरण से मानचित्र स्वीकृत कराना होगा।

(7) प्रभागीय निदेशक, सामाजिक वानिकी प्रभाग, बुलन्दशहर द्वारा अपने पत्रांक 3024/14–1 बु0शहर दिनांक 11 फरवरी, 2020 के द्वारा आवेदक/मैसर्स हिन्दुस्तान पेट्रोलियम कॉरपोरेशन लि0 आगरा को भूमि गाटा संख्या 923 स्थित ग्राम–पहासू, तहसील–शिकारपुर, जनपद–बुलन्दशहर में पहासू–शिकारपुर मार्ग कि0मी0 1 की बांयी पटरी के किनारे निजी भूमि पर रिटेल आउटलेट स्थापित करने हेतु अनापत्ति साइट प्लान प्रभागीय निदेशक, सामाजिक वानिकी प्रभाग, बुलन्दशहर द्वारा हस्ताक्षरित करते हुए निम्न शर्तों एवं प्रतिबन्धों के तहत प्रदान की है :

(1) हिन्दुस्तान पेट्रोलियम कॉरपोरेशन लिमिटेड द्वारा भूमि गाटा संख्या 923 ग्राम–पहासू, तहसील–शिकारपुर, जनपद–बुलन्दशहर में स्थापित किये जा रहे रिटेल आउटलेट से वाहनों के आवागमन हेतु प्रस्तावित मार्ग पटरी की भूमि का उपयोग करने के संबंध में यदि मा0उच्चतम न्यायालय/विभागीय उच्च स्तर द्वारा कोई निर्देश निर्गत किये जाते हैं तो वे प्रस्तावक फर्म/प्रतिष्ठान को मान्य होंगे। प्रस्तावक फर्म/प्रतिष्ठान के स्वामी को इस आशय का फोटोयुक्त शपथ–पत्र प्रस्तुत करना होगा।

(2) आउटलेट के सामने मार्ग पटरी की भूमि पर खड़े किसी भी वृक्ष का कटान सक्षम अधिकारी की अनुमति प्राप्त किये बिना किया जाना वर्जित होगा।

(8) क्षेत्रीय अधिकारी, उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड, बुलन्दशहर द्वारा अपनी आख्या पत्रांक 2087/एनओसी–1313/19 दिनांक 31–10–2019 के अनुसार प्रस्तावित स्थल पर रिटेल आउटलेट पम्प की स्थापना हेतु पर्यावरणीय प्रदूषण के दृष्टिकोण से कार्यालय के पत्रांक 70035/ /यू.पी.पी.सी.बी./बुलन्दशहर(यू.पी.पी.सी.बी.आर.ओ.)सी.टी.ई./बुलन्दशहर/2019 दिनांक 23–10–2019 द्वारा सशर्त अनापत्ति प्रमाण–पत्र निम्नानुसार निर्गत किया गया है :–

1. Consent to Establish is being issued for following specific details:

A. Site along with geo-coordinates : 28.175192 78.068539

B. Main Raw Material :

Main Raw Material Details		
Name of Raw Material	**Raw Material Unit Name**	**Raw Material Qunantity**
MS AND HSD LUBRICANT	Metric Tonnes/Day	10000

C. Product with capacity :

Product Detail	
Name of Product	**Product Quantity**
MS AND HSD LUBRICANT	20

D. By-Product if any with capacity:

By Product Detail			
Name of by Product	**Unit Name**	**Licence Product Capacity**	**Install Product Capacity**
MS AND HSD LUBRICANT	Numbers/Day	900	900

2. Water Requirement (in KLD) and its Source:

Source of Water Details		
Source Type	**Name of Source**	**Quantity (KL/D)**

3. Quantity of effluent (In KLD):

Effluent Details	
Source Consumption	**Quantity (KL/D)**

4. Fuel used in the equipment/machinery Name and Quantity (per day):

Fuel Consumption Details		
Fuel	Consumption (tpd/kld)	Use

5. For any change in above mentioned parameters, it will be mandatory to obtain Consent to Establish again. No further expansion or modification in the plant shall be carried out without prior approval of U.P. Pollution Control Board.

For any change in above mentioned parameters, it will be mandatory to obtain Consent to Establish again, No further expansion or modification in the plant shall be carried out without prior approval of U.P. Pollution Control Board.

2. You are directed to furnish the progress of Establishment of plant and machinery, green belt, Effluent Treatment Plant and Air pollution control devices, by 10th day of completion of subsequent quarter in the Board.

3. Copy of the work order/purchase order, regarding instruction and supply of proposed Effluent Treatment Plant/Sewerage Treatment Plan/Air Piollution control System shall be submitted by the industry till 21/10/2020 to the Board.

4. Industry will not start its operation, unless CTO is obtained under water (Prevention and control of Pollution) Act,1974 and Air(Prevention and control of Pollution) Act,1981 from the Board

5. It is mandatory to submit Air and Water consent Application,complete in all respect, four months before start of operation, to the U.P. Pollution Control Board

6. Legal action under water (Prevention and control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981 may be initiated against the industry With out any prior information, in case of non compliance of above conditions.

Specific Conditions :

Retail Outlet should ensure strictly compliance of all terms & conditions with CTE and compliance report submitted within one month time.

1. This CTE valid for storage & distribution M.S.(Patrol)- 22 KL, M.S.Power-(Petrol)-16 KL & HSD(Diesel)- 35 KL. only.
2. This CTE only valid for dischrge of domestic effluent only.
3. Domestic effluent shall be treated property/discharged through septic tank in soak pit.
4. Retail outlet shall insure the proper/sufficient plantation of your Retail outlet campus for the improvement of environment nearby area and submit the compliance report within three month.
5. Retail outlet shall insure the installation of Rain Water Harvesting system on your Retail Outlet campus and submit the compliance report within three months.
6. Retail outlet should comply all the directions of M/s Hidustan Petroleum Corporation Ltd.
7. Retail outlet should comply all the directions and expressive and fire department.
8. Land conversion certificate should be submit within three month If same shall not be submitted within three month hence CTE will be deemed cancelled.
9. The Retail outlet shall comply with various provisions of Air (Prevention and Control of Pollution)Act, 1981 as amended, Water (Prevention and Control of Pollution) Act,1974 as amended and all other applicable rules notified under E.P. Act,1986.

Please note that consent to Establish will be revoked, in case of, non compliance to any of the above mentioned conditions. Board reserves its right for amendment or cancellation of any of the conditions specified above. Industry is directed to submit its first compliance report regarding above mentioned specific and general conditions till 23/11/2019 in this office. Ensure to submit the regular compliance report otherwise this Consent to Establish will be revoked.

क्षेत्रीय अधिकारी, उ0प्र0प्रदूषण नियंत्रण बोर्ड बुलन्दशहर के पत्रांक 1051/एन.ओ.सी.–1313/22 दिनांक 16–12–2022 के अनुसार आवेदक द्वारा अपने पत्र दिनांक 15–12–2022 के द्वारा स्थापनार्थ सहमति की वैधता अवधि बढ़ाये जाने के क्रम में आवेदक से प्राप्त अभिलेखों के दृष्टिगत आवेदक/इकाई को जारी स्थापनार्थ सहमति आदेश दिनांक 23–10–2019 की वैधता अवधि दिनांक 19–10–2025 तक की अवधि के लिए आदेश दिनांक 23–10–2019 में अधिरोपित विशिष्ट एवं सामान्य समस्त शर्तें यथावत रखते हुए बढ़ाई गई है।

(9) सहायक निदेशक विद्युत सुरक्षा,उत्तर प्रदेश शासन,बुलन्दशहर जोन,बुलन्दशहर के पत्रांक 2343वि0सु0नि0/बुलन्दशहर जोन/नियम–79–82/निरी0 दिनांक 02–03–2023 के द्वारा प्रेषित आख्या के अनुसार प्रस्तावित स्थल (भूमि गाटा संख्या 923 स्थित ग्राम–पहासू, पहासू–शिकारपुर रोड, तहसील–शिकारपुर, जिला–बुलन्दशहर) एवं उसके आस–पास से बिजली की ओवरहेड लाईन नहीं गुजर रही है अतः प्रस्तावित स्थल को पेट्रोल पम्प के

प्रयोजन हेतु प्रयोग किये जाने में विद्युत सुरक्षा कार्यालय को कोई आपत्ति नहीं है तथा अन्त में उल्लेख किया है कि यह अनुमति निम्नलिखित शर्तों के अधीन होगी :–

1. किसी भी ओवरहेड लाईन एवं निर्मित की जाने वाली बिल्डिंग/स्ट्रक्चर के मध्य क्षैतिज मुक्तान्तर (Horizontal Clearance) कम–से–कम 02 मीटर अनुरक्षित रखा जायेगा।
2. किसी भी उच्च विभव ओवरहेड लाईन में न्यूनतम ऊंचाई मानक के अनुरूप कम–से कम–6.1 मीटर अनुरक्षित रखी जायेगी और लाईन में गार्डिंग हेतु व्यवस्था करवायी जायेगी।
3. निर्मित की जाने वाली बिल्डिंग/स्ट्रक्चर का निर्माण किसी भी दशा में ओवरहेड लाईन के नीचे नहीं किया जायेगा।

पंजीकृत किरायानामा मुद्दत 30 वर्ष दिनांकित 21–07–2018 के अनुसार नवीन रिटेल आउटलेट के लिए प्रस्तावित भूमि गाटा संख्या 923 में से 1406 वर्ग मीटर भूमि उसके स्वामी श्री सुशील कुमार सिंह पुत्र श्री भाग सिंह, निवासी ग्राम बराल,तहसील व जनपद बुलन्दशहर ने श्री मनीष कुमार पुत्र श्री रमेशचन्द, निवासी ग्राम हाजीपुर भटौला, तहसील व जिला बुलन्दशहर, जो प्रस्तावित नवीन रिटेल आउटलेट के लिए आवेदक/कम्पनी द्वारा अधिकृत डीलर हैं, को 30 वर्ष की अवधि के लिए पेट्रोल पम्प के उपयोग हेतु किराये पर दी है। उपरोक्त भूमि न्यायालय उपजिलाधिकारी शिकारपुर द्वारा वाद संख्या 4630/2022(कम्प्यूटरीकृत वाद संख्या टी202211170604630) सुशील कुमार बनाम सरकार, अन्तर्गत धारा 80 उ0प्र0राजस्व संहिता, 2006 में पारित आदेश दिनांक 24–11–2022 के अनुसार उत्तर प्रदेश राजस्व संहिता, 2006 की धारा–80(2) के अन्तर्गत लगानी पर्ता से मुक्त करते हुए कृषि भूमि से अकृषक भूमि घोषित किया गया है।

उपरोक्त सभी विभागों से प्राप्त अनापत्ति से सम्बधित आख्याओं में वर्णित प्रतिबन्धों के साथ–साथ उपरोक्त नवीन रिटेल आउटलेट की स्थापना हेतु निम्न प्रतिबन्धों के अधीन अनापत्ति प्रमाण–पत्र निर्गत किया जाता है :–

(1) समय–समय पर संबंधित विभागीय अधिकारी अपने मानकों के अनुसार रिटेल आउटलेट का निरीक्षण कर सुनिश्चित करेंगे कि रिटेल आउटलेट का संचालन संबंधित विभागों द्वारा दी गई शर्तों एवं प्रतिबन्धों का अनुपालन करते हुए संचालित किया जा रहा है।

(2) साइट प्लान में प्रदर्शित भण्डारण स्थल को बिना अनुमति के किसी भी दशा में नहीं बदला जायेगा।

(3) आवेदक कम्पनी/अधिकृत डीलर द्वारा संबंधित विभागों द्वारा निर्धारित उपरोक्त किसी भी शर्त का अनुपालन न करने की दशा में अनापत्ति स्वतः निरस्त समझी जायेगी।

(4) प्रस्तावित स्थल पर निर्माण कार्य कराने से पूर्व सहायक निदेशक, विद्युत सुरक्षा, उ0प्र0शासन, बुलन्दशहर जोन, बुलन्दशहर द्वारा निर्दिष्ट शर्तों/प्रतिबन्धों का पालन करना अनिवार्य है।

(5) प्रतिष्ठान में उत्पन्न किसी भी जोखिम के लिए स्वामित्वधारी/प्रबन्धन जिम्मेदार होगा।

संलग्नक : उपरोक्तानुसार मानचित्र।

(चन्द्र प्रकाश सिंह)
जिला मजिस्ट्रेट,बुलन्दशहर।

पृष्ठांकन संख्या : ( )/प्रधान सहायक–शस्त्र तद्दिनांक :–
प्रतिलिपि निम्नांकित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित :–

1. मुख्य विस्फोटक नियंत्रक, मध्यांचल 63/4,संजय पैलेस, केन्द्रालय, आगरा–282 002
2. वरिष्ठ पुलिस अधीक्षक, बुलन्दशहर।
3. सचिव, बुलन्दशहर विकास प्राधिकरण, बुलन्दशहर।
4. उप जिलाधिकारी शिकारपुर।
5. जिला पूर्ति अधिकारी, बुलन्दशहर।
6. मुख्य अग्निशमन अधिकारी, बुलन्दशहर।
7. अधिशासी अभियन्ता,निर्माण खण्ड,लोक निर्माण विभाग,खुर्जा(बुलन्दशहर)
8. प्रभागीय निदेशक, सामाजिक वानिकी प्रभाग, बुलन्दशहर।
9. क्षेत्रीय अधिकारी, उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड, बुलन्दशहर।
10. सहायक निदेशक विद्युत सुरक्षा,उ0प्र0 शासन,बुलन्दशहर जोन,शिवपुरी, बुलन्दशहर।

जिला मजिस्ट्रेट,
बुलन्दशहर।

UTTAR PRADESH POLLUTION CONTROL BOARD

Validity Period :23/10/2019 To 22/10/2020

Ref No. - 70035/UPPCB/Bulandshahar(UPPCBRO)/CTE/BULAND SHAHAR/2019 **Dated:- 23/10/2019**

To ,

Shri MANISH KUMAR
M/s SHRI SAI FUEL FILLING STATION
VILLAGE PAHASU TEHSIL SHIKARPUR DISTT BULANDSHAHR,BULAND SHAHAR,203396
BULAND SHAHAR

Sub : Consent to Establish for New Unit/Expansion/Diversification under the provisions of Water (Prevention and control of pollution) Act, 1974 as amended and Air (Prevention and control of Polution) Act, 1981 as amended.

Please refer to your Application Form No.- 6265469 dated - 15/10/2019. After examining the application with respect to pollution angle, Consent to Establish (CTE) is granted subject to the compliance of following conditions :

1. Consent to Establish is being issued for following specific details :

A- Site along with geo-coordinates : 28.175192 78.068539

B- Main Raw Material :

Main Raw Material Details		
Name of Raw Material	**Raw Material Unit Name**	**Raw Material Quantity**
MS AND HSD LUBRICANT	Metric Tonnes/Day	10000

C- Product with capacity :

Product Detail	
Name of Product	**Product Quantity**
MS AND HSD LUBRICANT	20

D- By-Product if any with capacity :

By Product Detail			
Name of By Product	**Unit Name**	**Licence Product Capacity**	**Install Product Capacity**
MS AND HSD LUBRICANT	Numbers/Day	900	900

2. Water Requirement (in KLD) and its Source :

Source of Water Details		
Source Type	**Name of Source**	**Quantity (KL/D)**

3. Quantity of effluent (In KLD) :

Effluent Details	
Source Consumption	**Quantity (KL/D)**

4. Fuel used in the equipment/machinery Name and Quantity (per day) :

Fuel Consumption Details		
Fuel	Consumption(tpd/kld)	Use

5 For any change in above mentioned parameters, it will be mandatory to obtain Consent to Establish again. No further expansion or modification in the plant shall be carried out without prior approval of U.P. Pollution Control Board.

For any change in above mentioned parameters, it will be mandatory to obtain Consent to Establish again. No further expansion or modification in the plant shall be carried out without prior approval of U.P. Pollution Control Board.

2. You are directed to furnish the progress of Establishment of plant and machinery, green belt, Effluent Treatment Plant and Air pollution control devices, by 10th day of completion of subsequent quarter in the Board.
3. Copy of the work order/purchase order, regarding instruction and supply of proposed Effluent Treatment Plant/Sewerage Treatment Plant /Air Pollution control System shall be submitted by the industry till 22/10/2020 to the Board.
4. Industry will not start its operation, unless CTO is obtained under water (Prevention and control of Pollution) Act, I974 and Air (Prevention and control of Pollution)Act, 1981 from the Board.
5. It is mandatory to submit Air and Water consent Application,complete in all respect, four months before start of operation, to the U.P. Pollution Control Board.
6. Legal action under water (Prevention and control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act,1981 may be initiated against the industry With out any prior information,in case of non compliance of above conditions.

Specific Conditions:

Retail Outlet should ensure strictly compliance of all terms & conditions with CTE and compliance report submitted within one month time.

1. This CTE valid for storage & distribution M.S.-(Petrol)-22 KL, M.S. Power-(Petrol)-16 KL & H.S.D.(Diesel)-35 KL only.

2. This CTE only valid for discharge of domestic effluent only.

3. Domestic effluent shall be treated properly/discharged through septic tank in soak pit.

4. Retail Outlet shall insure the proper/sufficient plantation of your Retail Outlet campus for the improvement of environment nearby area and submit the compliance report within three month.

5. Retail Outlet shall insure the installation of Rain Water Harvesting system on your Retail Outlet campus and submit the compliance report within three months.

6. Retail Outlet should comply all the directions of M/s Hindustan Petroleum Corporation Ltd.

7. Retail Outlet should comply all the directions of expressive and fire department.

8. Land conversion certificate should be submit within three month. If same shall not be submitted within three month hence CTE will be deemed cancelled.

9. The Retail Outlet shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended and all other applicable rules notified under E.P. Act 1986.

Please note that consent to Establish will be revoked, in case of, non compliance ot any of the above mentioned conditions. Board reserves its right for amendment or cancellation of any of the conditions specified above. Industry is directed to submit its first compliance report regarding above mentioned specific and general conditions till 23/11/2019 in this office. Ensure to submit the regular compliance report otherwise this Consent to Establish will be revoked.

GOVIND SHANKAR SRIVASTAV
Digitally signed by GOVIND SHANKAR SRIVASTAV
Date: 2019.10.23 18:08:52 +05'30'

Dated:- 23/10/2019

Copy To -

Chief Environment Officer (C-4), U.P. Pollution Control Board,
Lucknow (U.P.)

GOVIND SHANKAR SRIVASTAV
Digitally signed by GOVIND SHANKAR SRIVASTAV
Date: 2019.10.23 18:09:26 +05'30'

Annexure 8

प्ररूप XIV
(प्रथम अनुसूची का अनुच्छेद 5 देखिए)
FORM XIV
(see Article 5 of the First Schedule)

मोटर वाहनों में ईंधन डालने के लिए पम्प आउटफिट के संबंध में टैंक या टैंकों में पेट्रोलियम भंडारकरण के लिए अनुज्ञप्ति
LICENCE TO STORE PETROLEUM IN TANK/S IN CONNECTION WITH PUMP OUTFIT FOR FUELING MOTOR CONVEYANCES

अनुज्ञप्ति सं. (Licence No.) : **P/CC/UP/14/13297(P453488)** फीस रूपए (Fee Rs.) **10000/-** per year

पेट्रोलियम अधिनियम, 1934 के उपबंधों और उसके अधीन बनाए गए नियमों तथा इस अनुज्ञप्ति की अतिरिक्त शर्तों के अधीन रहते हुए **22.00 KL of Petroleum class A and 35.00 KL of Petroleum class B** को टैंक/टैंको में भण्डारकरण मात्र के लिए **M/s. Hindustan Petroleum Corporation Limited, 85/4, ISPAT BHAWAN, 3RD FLOOR, SANJAY PLACE, AGRA, SAME, Agra, Agra, Taluka: Agra, District: AGRA, State: Uttar Pradesh, PIN: 282002** को नीचे वर्णित अनुज्ञप्त परिसरों में जो कि इससे उपबध्द नक्शा संख्यां **P/CC/UP/14/13297(P453488)** तारीख **06/04/2023** में दिखाया गया है, के लिए विधिमान्य अनुज्ञप्ति अनुदत्त् की जाती हैं ।

Licence is hereby granted to **M/s. Hindustan Petroleum Corporation Limited, 85/4, ISPAT BHAWAN, 3RD FLOOR, SANJAY PLACE, AGRA, SAME, Agra, Agra, Taluka: Agra, District: AGRA, State: Uttar Pradesh, PIN: 282002** valid only for the storage of **22.00 KL of Petroleum class A and 35.00 KL of Petroleum class B** in tank/s in the licensed premises described below and shown on the plan no: **P/CC/UP/14/13297(P453488)** dated **06/04/2023** attached hereto subject to the provisions of the Petroleum Act, 1934 and the rule made thereunder and to the further conditions of this Licence.

यह अनुज्ञप्ति **31st day of December 2026** तक विधिमान्य रहेगी ।
The Licence shall remain in force till the **31st day of December 2026**

April 6, 2023

Jt. Chief Controller of Explosives
CC, Agra

अनुज्ञप्त परिसरों का विवरण और अवस्थान
DESCRIPTION AND LOCATION OF THE LICENSED PREMISES

अनुज्ञप्त परिसर जिसकी सीमाएं संलग्न नक्शे में दिखाई गई हैं **Khasra No: 923, Village-Pahasu, Pahasu TO Shikarpur road, Pahasu, Khurja, Taluka: Shikarpur, District: BULANDSHAHAR, State: Uttar Pradesh, PIN: 203396** में स्थित हैं और उसमें निम्नलिखित सम्मिलित हैं:

The licensed premises, the boundaries of which are shown in the attached plan, are situated at **Khasra No: 923, Village-Pahasu, Pahasu TO Shikarpur road, Pahasu, Khurja, Taluka: Shikarpur, District: BULANDSHAHAR, State: Uttar Pradesh, PIN: 203396** and consist of:

क पेट्रोलियम वर्ग क परिसर के लिए **22.00** किलोलिटर क्षमता के/क्रमश: **1** क्षमता के भूमिगत गैस टाईट टैंक, जो विद्युतचालित/हस्तचालित **1** डिस्पेन्सिंग पम्पो से जुडे हुए हैं ।

a **1** number(s) underground gas tight tanks of capacity **22.00** kilolitres respectively of petroleum Class A connected with **1** number(s) electrically/manually operated dispensing pump(s)

ख पेट्रोलियम वर्ग ख/ग परिसर के लिए **35.00** किलोलिटर क्षमता के/क्रमश: **1** क्षमता के भूमिगत गैस टाईट टैंक, जो विद्युतचालित/हस्तचालित **1** डिस्पेन्सिंग पम्पो से जुडे हुए हैं ।

b **1** number(s) underground gas tight tanks of capacity **35.00** kilolitres respectively of petroleum Class B connected with **1** number(s) electrically/manually operated dispensing pump(s).

ग एक बिक्रय कक्ष/कियोस्क

c A sales room/kiosk

घ सर्विस सम्बन्धी सुविधाए जिनमें **Lube room, Electric room, Sample room, Sales room, change room, Toilets etc.** सम्मिलित हैं

d Servicing facilities consisting of **Lube room, Electric room, Sample room, Sales room, change room, Toilets etc As per attached plan**

Note:- This is system generated document does not require physical signature.

अनुज्ञप्ति संख्या-(Licence No.) P/CC/UP/14/13297 (P453488)

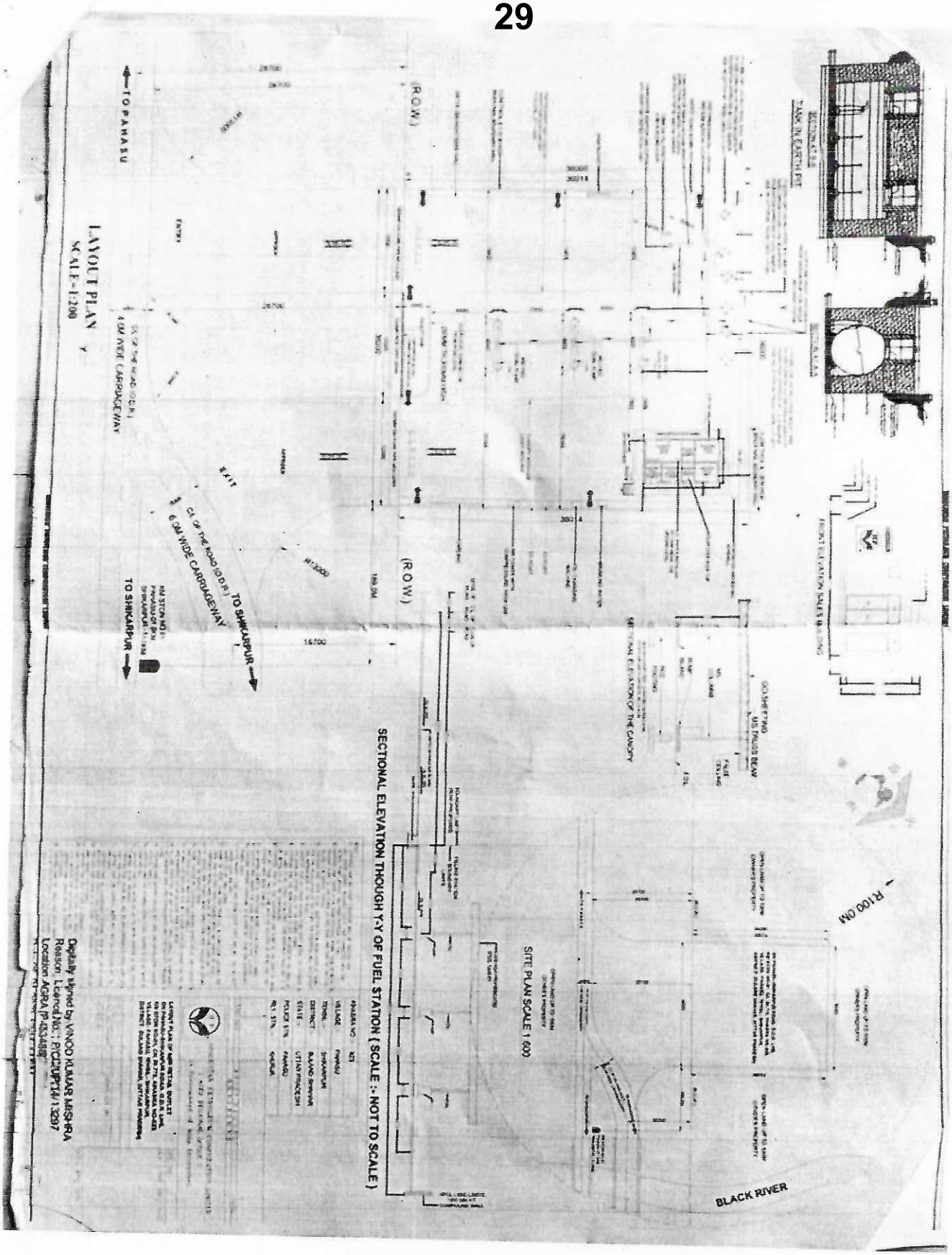
नवीनीकरण के पृष्ठांकन के लिए स्थान
SPACE FOR ENDORSEMENT OF RENEWALS

पेट्रोलियम अधिनियम, १९३४ के उपबन्धों या उनके अधीन बनाए गए नियमों या इस अनुज्ञप्ति की शर्तों का उल्लंघन न होने की दशा में यह अनुज्ञप्ति फ़िस में बिना किसी छूट के दस वर्ष तक नवीकृत की जा सकेगी। *This licence shall be renewable without any concession in fee for ten years in the absence of contravention of any provisions of the Petroleum Act, 1934 or of the rules framed thereunder or of any of the conditions of this licence.*	नवीकरण की तारीख Date of Renewal	समाप्ति की तारीख Date of Expiry of license	अनुज्ञापन प्राधिकारी के हस्ताक्षर और स्टाम्प Signature and office stamp of the licencing authority.

यदि अनुज्ञप्ति परिसर इसमें उपाबद्ध विवरण और शर्तों के अनुरूप नहीं पाए जाते है और जिन नियमों और शर्तों के अधीन यह अनुज्ञप्ति मंजूर की गई है उनमे से किसी का उल्लंघन होने की दशा में यह अनुज्ञप्ति रद्द की जा सकती है और अनुज्ञप्तिधारी प्रथम अपराध के लिए साधारण कारावास से, जो एक मास तक हो सकता है, या जुर्माने से, जो एक हजार रुपये तक हो सकता है, या दोनों से, और प्रत्येक पश्चातवर्ती अपराध के लिए साधारण कारावास से जो तीन मास तक हो सकता है, या जुर्माने से, जो पांच हजार रुपये तक हो सकता है, या दोनों से, दण्डनीय होगा।

This licence is liable to be cancelled if the licensed premises are not found conforming to the description given on the approved plan attached hereto and contravention of any of the rules and conditions under which this licence is granted and the holder of this licence is also punishable for the first offence with simple imprisonment which may be extend to one month, or with fine which may extend to one thousand rupees, or with both and for every subsequent offence with simple imprisonment which may extend to three months, or with fine which may extend to five thousand rupees or with both.

Note:-This is system generated document does not require physical signature.


LAYOUT PLAN
SCALE-1:200
TO PANASU
(ROW)
6 OM WIDE CARRIAGEWAY
TO SHIKARPUR
(ROW)
TO SHIKARPUR
SECTIONAL ELEVATION THOUGH Y-Y OF FUEL STATION (SCALE :- NOT TO SCALE)
SITE PLAN SCALE 1:600
R100 OM
BLACK RIVER
Digitally signed by VINOD KUMAR MISHRA
Reason: Licence
Location: AGRA (U.P.)

प्रारूप-छ (संलग्नक-6)

अग्नि सुरक्षा प्रमाणपत्र (पूर्णता (कम्प्लीशन) अनापत्ति प्रमाणपत्र)

यूआईडी संख्या: UPFS/2023/102326/BLR/BULANDSHAHR/1736/DD
दिनांक: 12-12-2023

प्रमाणित किया जाता है कि मैसर्स **HAMARA PUMP SHREE SAI FILLING STATION PAHASU** (भवन/प्रतिष्ठान का नाम)पता **Khasra No.- 923,Village Pahasu,Shikarpur** तहसील - **Shikarpur**, प्लाट एरिया **1296.504 sq.mt** , कुल कवर्ड एरिया **38.50** (वर्ग मीटर), ब्लाकों की संख्या - **1**जिसमें

ब्लॉक/टावर	प्रत्येक ब्लाक में तलों की संख्या	बेसमेन्ट की संख्या	ऊँचाई
A	1	0	03 55 mt.

है। भवन का अधिभोग मेसर्स **HAMARA PUMP SHREE SAI FILLING STATION PAHASU** द्वारा किया जा रहा है। इनके द्वारा भवन में अग्नि निवारण एवं अग्नि सुरक्षा व्यवस्थाएं, एन0बी0सी0 एवं तत्संबंधी भारतीय मानक ब्यूरो के आई0एस0 के अनुसार भवन में स्थापित करायी गयी व्यवस्थाओं का निरीक्षण द्वारा दिनांक **14-12-2023** को भवन स्वामी/भवन स्वामी के प्रतिनिधि श्री **Manish** के साथ किया गया। भवन में अधिस्थापित अग्नि सुरक्षा व्यवस्थाए मानको के अनुसार अधिस्थापित पायी गयी। अतः प्रश्नगत भवन को अग्नि सुरक्षा प्रमाणपत्र (फायर सेफ्टी सर्टिफिकेट) एन0बी0सी0 की अधिभोग श्रेणी **Mercantile** के अन्तर्गत वैधता तिथि **17-12-2023** से **16-12-2026** तक **3** वर्षों के लिए इस शर्त के साथ निर्गत किया जा रहा है कि भवन में नियमानुसार स्थापित सभी अग्निशमन व्यवस्थाओं का अनुरक्षण करते हुए क्रियाशील बनाये रखा जायेगा। भवन में स्थापित की गयी अग्निशमन व्यवस्थाओं में पायी गयी कमी के कारण किसी भी घटना के लिए मेसर्स **HAMARA PUMP SHREE SAI FILLING STATION PAHASU** अधिभोगी पूर्ण रूप से जिम्मेदार होगा/होगें। निर्गत अग्नि सुरक्षा प्रमाणपत्र का नवीनीकरण निर्धारित समयावधि के अन्दर न कराये जाने पर निर्गत अग्नि सुरक्षा प्रमाणपत्र स्वतः ही निरस्त मान लिया जायेगा, जिसके लिए मेसर्स **HAMARA PUMP SHREE SAI FILLING STATION PAHASU** अधिभोगी पूर्ण रूप से जिम्मेदार होगा/होगें।

Note : अग्निशमन अधिकारी /मुख्य अग्निशमन अधिकारी द्वारा प्रेषित स्थलीय भौतिक निरीक्षण संस्तुति आख्या के आधार पर petroleum rule के अनुसार अनापत्ति प्रमाण पत्र निर्गत किया जा रहा है अन्य विभाग यथा सत्ता प्राधिकारी अपने मानको के अन्तर्गत निर्गत करें।

"यह प्रमाण-पत्र आपके द्वारा प्रस्तुत अभिलेखों, सूचनाओं के आधार पर निर्गत किया जा रहा है। इनके असत्य पाए जाने पर निर्गत प्रमाण-पत्र मान्य नहीं होगा। यह प्रमाण-पत्र भूमि / भवन के स्वामित्व / अधिभोग को प्रमाणित नही करता है।"

हस्ताक्षर (निर्गमन अधिकारी)
(उप निदेशक)

निर्गत किये जाने का दिनांक : 17-12-2023
स्थान : MEERUT

Digitally Signed By
(Aman Sharma)

[A0269865B740788D0DE1F7D7C6707A357F263D40]

17-12-2023

CENTRAL POLLUTION CONTROL BOARD

DELHI 110032

B-13011/1/2020-21/AQM

January 29, 2021

OFFICE MEMORANDUM

Sub: Clarification with regard to cut-off date for applicability of siting criteria referred in Guidelines for Setting Up of New Petrol Pumps dated 07.01.2020

This is in reference to guidelines issued by CPCB on 07.01.2020 for setting up of new petrol pumps indicating the siting criteria to be got implemented for new Retail Outlets.

References/cases have been received with regard to applicability of CPCB siting criteria dated 07.01.2020, in case of Retail Outlets where Letter of Intents (LoIs) have been issued or applications have been made for obtaining NOC or prior clearance/ initial approval has been obtained from PESO.

In this regard, it is clarified that the siting criteria for new Retail Outlets is to be complied with in cases where construction of Retail Outlets by Oil Marketing Companies commenced on or after 07.01.2020. In other words, the siting criteria will not apply to those cases where PESO prior clearance/ initial approval has been obtained and subsequently construction has been started by the OMC before 07.01.2020.

This is issued with the approval of Competent Authority.

(P. K. Gupta)
Additional Director and Head
AQM division

To:

1. All SPCBs/PCCs - (As per list enclosed) *With a request to circulate to Commissioner of civil supplies or other similar authorities who look after issues related to fuel Retail Outlets at State level and District Collectors.*

2. Ministry of Petroleum And Natural Gas
Joint Secretary (Marketing)
Ministry of Petroleum and Natural Gas, Govt. of India
Shastri Bhavan,
New Delhi – 110001

ओरिजनल एप्लीकेशन नं0–1139/2024 जगवीर सिंह बनाम स्टेट ऑफ उ0प्र0 में पारित आदेश के अनुपालन में मैसर्स सांई फ्यूल लिफिंग स्टेशन, खसरा नं0–923, ग्राम पहासू, पहासू–शिकारपुर रोड, जनपद बुलन्दशहर के सम्बन्ध में स्थलीय जाँच आख्या।

कृपया उपरोक्त विषयक उप जिलाधिकारी महोदय, शिकारपुर के निर्देशानुसार श्री रूना ओरान, वैज्ञानिक–ई, क्षेत्रीय कार्यालय, केन्द्रीय प्रदूषण नियंत्रण बोर्ड, लखनऊ, श्री अक्षय दहिया, नायब तहसीलदार, श्री सतेन्द्र प्रताप सिंह, अवर अभियन्ता, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, बुलन्दशहर के साथ संयुक्त निरीक्षण दिनांक 06.12.2024 को किया गया। निरीक्षण के समय उपरोक्त रिटेल आउटलेट से मापी गयी दूरी का विवरण निम्नलिखित है:–

1. रिटेल आउटलेट मैसर्स सांई फ्यूल लिफिंग स्टेशन, खसरा नं0–923, ग्राम पहासू, पहासू–शिकारपुर रोड, जनपद बुलन्दशहर से किमेशन ग्राउण्ड की दूरी 57.80 मीटर है।
2. रिटेल आउटलेट मैसर्स सांई फ्यूल लिफिंग स्टेशन, खसरा नं0–923, ग्राम पहासू, पहासू–शिकारपुर रोड, जनपद बुलन्दशहर में स्थापित बेन्ट पाइप से काली नदी की दूरी 115.20 मीटर है।
3. रिटेल आउटलेट मैसर्स सांई फ्यूल लिफिंग स्टेशन, खसरा नं0–923, ग्राम पहासू, पहासू–शिकारपुर रोड, जनपद बुलन्दशहर से मै0 नव दुर्गा हॉस्पिटल (06) बेडड एवं मै0 ग्लोबल आई केयर सेन्टर (नॉन बेडेड) क्रमशः 62.50 मीटर एवं 93.00 मीटर है।
4. रिटेल आउटलेट मैसर्स सांई फ्यूल लिफिंग स्टेशन, खसरा नं0–923, ग्राम पहासू, पहासू–शिकारपुर रोड, जनपद बुलन्दशहर से निकटतम आवासीय घर की दूरी 51.5 मीटर है।

उपरोक्त रिटेल आउटलेट पम्प (एचपीसीएल पेट्रोल पम्प) से मापी गई दूरियों को आख्या में समावेशित करते हुये आख्या आपके अवलोकनार्थ एवं अग्रिम आवश्यक कार्यवाही हेतु सादर प्रेषित है।

(राहुल)
लेखपाल

(रवि)
लेखपाल(चकबन्दी)

Chief Justice's Court

Case :- PUBLIC INTEREST LITIGATION (PIL) No. - 2368 of 2023

Petitioner :- Punit Sharma
Respondent :- The State Of U.P. And 5 Others
Counsel for Petitioner :- Rajesh Kumar Mishra
Counsel for Respondent :- C.S.C.

Hon'ble Pritinker Diwaker,Chief Justice
Hon'ble Ashutosh Srivastava,J.

Grievance of the petitioner is that petrol pump is being constructed near the burial ground, which is not permissible.

Learned State Counsel submits that from the petition, it appears that the petitioner is also running a petrol pump.

Be that as it may, let State Counsel may seek instructions and list this case on 6.11.2023.

Shri Prem Narayan Rai, learned counsel appearing for respondent No. 6 may also file counter.

If ultimately, it is found that the petitioner has filed this petition after suppressing the material facts and has misled the Court, exemplary costs be imposed upon him.

Order Date :- 11.10.2023
Ravi Prakash

(Ashutosh Srivastava, J.) (Pritinker Diwaker, CJ.)